

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

103. C.P.(IB)-772(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **26.04.2024**

NAME OF THE PARTIES: Canara Bank

V/s.

PSK Developers Private Limited.

**Appearance:**

For the Applicant: Adv. Sushila Vichare, i/b Orbit Law Services

For the Respondent: Adv. Indrajeet Hingare present through VC, however,  
did not mark appearance.

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

Vide order dated 22.03.2024 two weeks' time was granted to the Corporate Debtor to file reply. Despite direction, the Corporate Debtor has not filed reply. Hence, Respondent's right to file reply stands forfeited.

List on **06.06.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)